

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 30

IA 1800/2020 in C.P. (IB)/3568(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V/s JAILAXMI**
SUGAR PRODUCTS PVT. LTD

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Rule 11

ORDER

IA 1800/2020 in C.P. (IB)/3568(MB)2019

- 1) Mr. Amey Hadwale, Ld. Counsel for the Applicant and Ms. Chahat Modi, Ld. Counsel for the Respondent No. 2 are present. None present for other Respondents, when the matter is called out.
- 2) Ld. Counsel for the Respondent No. 2 has filed and placed on record their Affidavit in Reply. Heard Ld. Counsel for the Parties for a considerable time.
- 3) Reserved for Orders. Applicant and the Respondent No. 2 are at liberty to file and place on record synopsis of arguments/written submissions, if any, within a week. Applicant is directed to ensure Hard Copy of the Application is available on record.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare